

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3968 of 2020**

1. Fardin Ansari  
2. Mehboob Ansari

... .. **Petitioners**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

For the Petitioners : Mr. Sudhansu Kumar Deo, Advocate  
For the State : Mr. Shailendra Kr. Tiwari, A.P.P.

02/27.07.2020 Heard Mr. Sudhansu Kumar Deo, learned counsel for the petitioners and Mr. Shailendra Kr. Tiwari, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioners are accused in connection with Cyber P.S. Case No. 12/2020.

Mobiles, SIMS, ATM Cards etc., were alleged to have been recovered from the possession of the petitioners. They were suspected to be involved in cyber crime. The petitioners are in custody since 28.02.2020.

Learned counsel for the petitioners submits that the petitioners do not have any criminal antecedents.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Cyber P.S. Case No. 12/2020, subject to the condition that one of the bailors should be a close relative of the petitioners.

**(R. Mukhopadhyay, J.)**